1	2	3	4	5	6
22.	Sikkim	0	0	0	0
23.	Tamil Nadu	0	3721	1475	0
24.	Tripura	0	899	30440	19398
25.	Uttar Pradesh	831	79292	360144	130368
26.	Uttarakhand	0	875	3522	13938
27.	West Bengal	140	9634	33054	91070
28.	Chandigarh	0	17	22	110
	TOTAL:	12541	457481	1175456	1069494

Cess for labour welfare schemes levied on construction companies in NCT

- 273. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether 1 per cent cess for labour welfare scheme levied on construction companies in National Capital Territory is being received regularly;
 - (b) if so, the total amount thus received during years, 2008, 2009 and 2010;
- (c) whether such cess paying companies were consulted while launching labour welfare schemes; and
- (d) whether it is a fact that Delhi Metro Rail Corporation is demanding back the unspent portion of their contribution of Rs. 126 crores for introducing their own labour-oriented schemes?
- THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Yes, Sir.
 - (b) The total amount of cess collected during the last 3 years is as under:—

Year	Amount of cess collected	
2008	Rs. 103 crore	
2009	Rs. 147 crore	
2010	Rs. 510 crore	
TOTAL:	Rs.760 crore	

- (c) Welfare schemes for construction workers have been formulated by Delhi Building and Other Construction Workers Welfare Board which is a tripartite board having Government officers, Employer representatives and Trade Unions representatives as its members. No separate consultation is required with the cess paying companies under the Act.
- (d) Yes, Sir. But their demand cannot be acceded to because there is no provision under the Building and Other Construction Workers Welfare Cess Act, 1996.

Implementation of merger/restructure of various schemes run by Ministry

- 274. SHRI R.C. SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that the Ministry's 27 schemes/programmes are going to be merged/restructured into 8-10 schemes for more effective implementation of the schemes;
- (b) if so, the details of each of the schemes that are going to be merged/restructured and the resultant schemes;
- (c) whether any consultations in this regard have been held with the Planning Commission; and
 - (d) if so, the details thereof and the outcome of such consultations?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) The Annual Plan 2011-12 of the Ministry of Labour and Employment contains 43 Schemes comprising 30 Central Sector Schemes and 13 Centrally Sponsored Schemes. Planning Commission constituted a Sub-Committee in April, 2011 under the Chairmanship of Shri B.K. Chaturvedi, Member, Planning Commission to look into the restructuring of the Centrally Sponsored Schemes to enhance its flexibility, scale and efficiency. Regarding the above mentioned merger/restructuring of Centrally Sponsored Schemes of the Ministry of Labour and Employment, a meeting was held in Planning Commission with the representatives of the Ministry on 30th June, 2011. The said Sub-Committee has suggested that the number of above mentioned 13 Centrally Sponsored Schemes should be reduced to 2, namely, (i) Social Security for Unorganized Workers and (ii) Skill Development (Amalgamating the remaining 12 Centrally Sponsored Schemes). The details of the 13 Centrally Sponsored Schemes is given in Statement.

Statement

The details of the 13 Centrally Sponsored Schemes

1. Health Insurance for Unorganized Sector Workers (Rashtriya Swasthya Bima Yojana).